

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (Crl.) No. 8556/2024

(Arising out of impugned final judgment and order dated 27-02-2024 in BA No. 66/2024 passed by the High Court of Kerala at Ernakulam)

STATE OF KERALA & ANR.

Petitioner(s)

VERSUS

VAISAKH

Respondent(s)

(FOR ADMISSION and IA No.139555/2024-EXEMPTION FROM FILING O.T.)

Date : 11-07-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANJAY KUMARFor Petitioner(s) Mr. Harshad V. Hameed, AOR
Mr. Dileep Poolakkot, Adv.
Mrs. Ashly Harshad, Adv.
Mr. Farhad Tehmu Marolia, Adv.
Mr. Shivam Sai, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

In view of the legal proposition and *ratio* expounded in the impugned judgment, we are inclined to issue notice, returnable in the week commencing 11.11.2024.

Notice will be served by all modes, including *dasti*.

It will be open to the respondent, Vaisakh, to engage the services of a legal aid counsel, as legal issue(s) is/are being examined.

We request Mr. S.V. Raju, learned Additional Solicitor General, to also appear in the matter, as we would like to hear him on the legal issue(s).

A copy of the present order will be sent to Mr. S.V. Raju, learned Additional Solicitor General.

(DEEPAK GUGLANI)
AR-cum-PS(R.S. NARAYANAN)
ASSISTANT REGISTRAR